

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 118 OF 2025 / EZ**

Babru Bahan Pradhan ...Appellant

VERSUS

State of Odisha ...Respondents

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By the Respondent No.4

Kolkata

Date:

Through



Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.4
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA

Babru Bahan Pradhan ...Appellant

VERSUS

State of Odisha ...Respondents

AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.4.

22 DEC 2025

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.4 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That the Hon'ble Tribunal on the basis of a complaint letter dtd.05.04.2025 sent to the office of the Tribunal by Babru



Bahan Pradhan, resident of Sambalpur, Odisha alleging illegal mining activities in Telipalli, Kenjhiriapalli, Barjhula and Bhutiapalli and adjacent area of Birmaharajapur in the district of Subarnapur, Odisha has taken cognizance of the same and vide their order dtd.17.07.2025 has been pleased to constitute a fact finding committee comprising of the following members:

- i. District Magistrate, District - Subarnapur, Odisha or his representative not below the rank of Additional District Magistrate (ADM);
- ii. Directorate of Mines, Bhubaneswar, Odisha, or his representative; and
- iii. Senior Scientist, Odisha State Pollution Control Board.

And directed the committee to visit the site and thereafter submit the fact finding report on affidavit. The Collector & District Magistrate, Subarnapur (R-3) has been declared as the Nodal Office for all logistic purposes and for filing the counter affidavit bringing on record the committee report.

3. That in compliance to the direction dtd.17.07.2025 of this Hon'ble Tribunal, the Board has nominated the Regional



Officer, Bolangir to represent the R-4 Board in the committee constituted by the Hon'ble Tribunal and intimated the same to the R-3 vide Board's letter No.15109 dtd.08.08.2025. Copy of the said letter dtd.08.08.2025 is annexed to this affidavit and marked as ANNEXURE-R4/1.

4. That it is humbly submitted that it is ascertained from the Regional Officer, Bolangir of the R-4 Board who has been nominated to participate in the joint inspection that the committee has already visited the sites in question on 09.09.2025 and a report dtd.06.10.2025 has already been submitted to the R-3 for further action. For proper appreciation, only the copy of enquiry report of the fact finding committee is annexed to this affidavit and marked as ANNEXURE - R4/2. The paragraph-6 of the report is extracted below:

The Deputy Director of Mines, Balangir Circle, Balangir during regular enforcement activity seized 6mt quartz and one chain mounted rock breaker from Birmaharajpur area on date:29/10/2024 and date: 09/10/2025 respectively (copies enclosed).



Further, Director of Mines & Geology, Odisha, Bhubaneswar has directed the Deputy Director of Mines, Balangir Circle, Balangir for inspection regarding illegal mining activities in Telipalli, Kenjhariapali, Barajhula and adjacent area of Birmaharajpur, Dist-Subarnapur, Odisha basing on an allegation received from Babru Bahan Pradhan, Advocate, Sambalpur on dt.05.04.2025 vide letter No.5715 DoMG dated 22.05.2025 (copy enclosed). After receiving this letter, The Deputy Director of Mines, Balangir Circle, Balangir has addressed the allegation and enforcement activities had been conducted by the officials of the O/o. Deputy Director of Mines, Balangir.

Further, the detail of the action taken (total 5 nos. seizure list enclosed) and penalty amount (Rs.2 lakhs only) realized have been communicated to The Director of Mines, Odisha, Bhubaneswar vide letter no.759/Mines dtd.11.07.2025 (copy enclosed).

5. That as per the records available in the Regional Office of the R-4 Board at Balangir, 4 Nos. of Quartz Mines are under consent administration of the R-4 Board under the



provisions of Section-25/26 of the Water (PCP) Act, 1974 and Section-21 of the Air (PCP) Act, 1981.

6.

Sl. No.	Name & Address of Mines	Consent Status	
		Granted	Valid
1.	M/s. Dadarpali Quartz and Semiprecious Stone Mines of M/s. Jay Jagannath multi Mineral Private Limited 957.09 Acres or 23.104 Hectares. At/ PO-Dadarpali, PS/Tahasil-Biramaharajpur, District-Subarnapur.	16.11.2024	31.03.2026
2.	M/s. Mainkeswari Minerals (Ac.12.09 dec, or 4.892 Ha). Mouza-Bhutiapali, Chauka & Gopapali, PO-Mursundhi, PS/Tahasil-Birmaharajpur, Dist-Subarnapur.	13.04.2022	19.09.2026



3.	M/s. Manikeswari Minerals Bankia Quartz & Gemstone (AC.52.118 dec, or 21.092 HA). Mouza-Bankia, PS/Tahasil- Birmaharajpur, Dist- Subarnapur	31.05.2022	31.03.2027
4.	M/s. Manikpur Quartz & Gemstone Mine over Ac.48.659 or 19.692 Ha, (Manikeswari Minerals), AT/PO-Manikpur, Tahasil/PS- Birmaharajpur, Dist- Subarnapur	27.02.2025	31.03.2030

Copy of the consent orders are annexed to this affidavit and marked as ANNEXURE-R4/3, ANNEXURE-R4/4, ANNEXURE-R4/5 and ANNEXURE-R4/6 respectively.

7. That the Respondent No.4 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH - 9437627119 (M)

8. That the annexures annexed to the present affidavit are true and correct copies of their originals.
9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar

VERIFICATION:

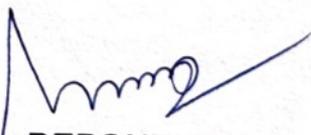
I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 22nd December, 2025.



SWORN BEFORE ME

MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH - 9437627119 (M)


DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar


 22/12/25



EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: Paribesh1@ospcboard.orgWebsite: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

No. 15109
VII - L - Misc - 1230

Date: 8-8-25

To

Speed Post / E-mail

The Collector & District Magistrate
Subarnapur.

Sub: OA No.118/2025/EZ - Babru Bahan Pradahn vs. State of Odisha & Others.

Sir,

The Hon'ble NGT, EZB, Kolkata on the basis of a complaint letter dtd.05.04.2025 of the Applicant has registered this OA and vide their order dtd.17.07.2025 has been pleased to constitute a fact finding committee consisting of the following members:

- i. District Magistrate, District - Subarnapur, Odisha or his representative not below the rank of Additional District Magistrate (ADM);
- ii. Directorate of Mines, Bhubaneswar, Odisha, or his representative; and
- iii. Senior Scientist, Odisha State Pollution Control Board.

It is further directed that the committee shall also visit the site in question and thereafter submit a fact finding report on affidavit within four weeks with regard to the allegations made in the letter petition. The District Magistrate, Subarnapur shall be the Nodal Office for all logistic purposes and to file counter affidavit brining on record the committee report.

Ms. Babita Singh, Regional Officer of this Board at Bolangir (Mob-9439852760/9438883908) has been nominated to represent the Board in the committee constituted by the Hon'ble Tribunal in their order dtd.17.07.2025. Copy of letter of the Applicant, order dtd.17.07.2025 are enclosed for further action at your end. The case is posted to 29.08.2025.

Yours faithfully,

Encl: As above.


Member Secretary

Memo No. 15110 / Date: 8-8-25

Speed Post /E-mail

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Bolangir for information and necessary action.

Encl: As above.


Member Secretary

Inquiry report of the Fact Finding committee in the matter of O.A. No. 118/2025/EZ – Babru Bahan Pradhan Vrs. State of Odisha

In obedience to the order dated, 17.07.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in Original Application No. 118/2025/EZ – Babru Bahan Pradhan Vrs. State of Odisha, the Fact-Finding Committee constituted, comprising of the following members for inquiry and submission of its field inquiry report on the allegations in the original application made by the complainant.

1. The District Magistrate, Subarnapur or his representative not below the rank of Additional District Magistrate – Sri Rajendra Majhi, OAS (SAG), Addl. District Magistrate, Subarnapur
2. The Directorate of Mines, Bhubaneswar, Odisha or his representative – Sri Bira Kishore Turkey, The Deputy Director of Mines(I/c.), Balangir Circle, Balangir
3. Senior Scientist, Odisha State Pollution Control Board – Er. (Mrs.) Babita Singh, Regional Officer, State Pollution Control Board, Odisha, Balangir.

The Fact-Finding Committee, as mentioned above were accompanied by other officials of the concerned departments visited the sites in question on dt. 09.09.2025 as per the schedule fixed by the committee. A detailed inspection was conducted on the allegations reflected in the orders of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

The observations found during the day of the inspection are as follows: -

The Quartz deposit at the following different locations was found. The photographs of the quartz deposits taken during the day of inspection are enclosed. The details of the quartz deposits are given below:-

1. The Quartz Deposit was found At-Telipali, Tah-Birmaharajpur, Dist-Subarnapur (Latitude-20.948456, Longitude – 84.057756, Photo attached). This quartz mines is unauthorized. The statutory documents like Consent to Establish and Consent to Operate has not yet been obtained from State Pollution Control Board, Odisha. Available stock quantity of approx.840 mt. Quartz has been seized by Mining Department and shifted to the lease area of Gopapali Quartz Mines of M/s Manikeswari Minerals on date:18/09/2025, date:22/09/2025 and date:23/09/2025.
2. The Quartz Deposit was found At-Ludumunda, Tah-Birmaharajpur, Dist-Subarnapur. (Latitude – 20.943269, Longitude – 84.050953, Photo attached). The statutory documents like Consent to Establish and Consent to Operate has not yet been obtained from State Pollution Control Board, Odisha.





**Additional District Magistrate
Subarnapur**

3. Further, as per the records made available in the O/o. The Deputy Director of Mines, Balangir Circle, Balangir, Telipali Quartz block in village Barajhula and Ludumunda is in the list of to be auctioned Quartz and Quartzite block under Birmaharajpur Tahsil (document enclosed). Available stock quantity of approx.180 mt. Quartz has been seized by Mining Department and shifted to the lease area of Gopapali Quartz Mines of M/s Manikeswari Minerals on date: 11/09/2025.
4. The Quartz Deposit At-Barajhula, Tahasil-Birmaharajpur, Dist-Subarnapur. (Latitude – 20.948187, Longitude – 84.043555, Photo attached) was granted in favor of M/s. Arunodaya Minerals and Metal Trading Corporation for a period of 20 years from 01/07/2005.

Further, the lessee has applied for extension of lease vides their letter dated: 11/03/2025. However during the visit, traces of any recent mining operation/activity have not been observed.

Further, Consent to Operate had been obtained from Regional Office, State Pollution Control Board, Odisha, Sambalpur vide Letter no. 3162 dtd. 30.09.2015 which was valid up to 31.03.2018 (copy enclosed). After that, the lessee has not been obtained renewal of Consent to Operate from the State Pollution Control Board, Odisha.

Further, mining operation has been stopped by Regional Office, State Pollution Control Board, Odisha, Sambalpur vide letter no.1709 dtd.08.06.2018. (Copy enclosed) due to want of valid Consent to Operate.

5. The Quartz Deposit was found At-Khairmal Jungle, Kenjhariaplai, Tah-Birmaharajpur, Dist-Subarnapur. (Latitude – 21.009081, Longitude – 84.03882, Photo attached). This quartz mine is unauthorized and statutory documents like Consent to Establish and Consent to Operate has not been obtained from State Pollution Control Board, Odisha. Action is under process for shifting of available stock from this site to nearest lease area of M/s Manikeswari Minerals.
6. The Deputy Director of Mines, Balangir Circle, Balangir during regular enforcement activity seized approx 6mt quartz and one chain mounted rock breaker from Birmaharajpur area on Date: 29/10/2024 and date: 09/01/2025 respectively (Copies enclosed).

Further, Director of Mines & Geology, Odisha, Bhubaneswar has directed The Deputy Director of Mines, Balangir Circle, Balangir for inspection regarding illegal mining activities in Telipali, Kenjhariapali, Barajhula and adjacent area of Birmaharajpur, Dist-Subarnapur, Odisha basing on an allegation received from Babru Bahan Pradhan, Advocate, Sambalpur on dt.05.04.2025 vide letter no. 5715 DoMG dated. 22.05.2025(copy enclosed). After receiving this letter, The Deputy Director of Mines, Balangir Circle, Balangir has addressed the allegation and enforcement activities had been conducted by the officials of the O/o. Deputy Director of Mines, Balangir.

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Additional District Magistrate
Subarnapur

Further, the detail of the action taken (total 5 nos. seizure list enclosed) and penalty amount (Rs. 2 lakhs only) realized have been communicated to The Director of Mines, Odisha, Bhubaneswar vide letter no. 759/Mines dtd. 11.07.2025 (copy enclosed).

7. However, the land schedule duly signed by Tahsildar, Birmaharajpur, Dist-Subarnapur, The Divisional Forest Officer, Subarnapur and The Deputy Director of Mines, Balangir Circle, Balangir in respect of Telipali Quartz blocks and Burubuda Quartz & Quartzite Block (which are to be auction) under Birmaharajpur Tahsil have already been communicated to The Director of Mines and Geology, Bhubaneswar vide letter no.1433/Mines dtd. 19.12.2024 and letter no. 1249/Mines dtd. 24.10.2024 respectively (Copies enclosed).

*Received
06/10/2025*
Deputy Director of Mines(I/C)
Balangir Circle, Balangir

*R. Singh
06.10.2025*
Regional Officer, SPCB
Regional Office, Balangir

*[Signature]
06.10.2025*
Additional District Magistrate
Subarnapur

Deputy Director of Mines
Balangir Circle, Balangir

Regional Officer
State Pollution Control Board
Regional Office, Balangir

Additional District Magistrate
Subarnapur

Tel : 0663-2950151

Email : rospcb.sambalpur@ospcboard.org

Website : www.ospcboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

By Regd. Post

No...5996.../

III CON(OPERATE)/111/2015-16

Date.16.11.2021

CONSENT ORDER

CONSENT ORDER NO. 1202/

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online applications received on 01.11.2021 vide Login ID:3308613 and completed application received by this office on dt. 01.11.2021.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry : **M/s. Dadarpali Quartz and Semiprecious Stone Mines of M/s. Jay Jagannath Multi Mineral Private Limited (57.09 Acres or 23.104 Hectares)**

Name of the Occupier & Designation: **Sri Rajat Kumar Sahoo, Managing Director**

Address : **At/PO: Dadarpali, P.S/Tahasil: Biramaharajpur, District: Subarnpur.**

This consent order is valid for the period up to dt.31.3.2026.

A. Details of products manufactured:

Sl. No.	Product	Quantity (MTPA)
1.	Quartz and Semiprecious Stone	7020

This consent order is valid for the specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard
1.	Domestic effluent/Wash Water	Soak pit/land		
2.	Mine discharge water	Reused in the process		

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.

11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.

33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) fo the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

1. The mine shall comply with all the stipulated conditions imposed in Environmental Clearance (EC) obtained vide order No. 1048/SEIAA dt. 26.3.2016 from State Environment Impact Assessment Authority (SEIAA), Odisha.
2. It shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
3. Mining activity & maximum production shall be carried out as per approved mining plan prepared for this project. Any change in mining technology/scope of working shall not be made without having necessary changes in the mining plan.
4. Wet drilling and control blasting method shall be adopted to reduce air pollution in drilling & blasting operation.
5. The following measures are to be further implemented to reduce air pollution during transportation of ordinary stone.
 - Over loading of tippers/trucks and consequent spillage on the roads shall be avoided.
 - Regular cleaning of spillage material if any from transportation roads shall be done

- Water sprinkling shall be carried out in the haul roads & other transportation roads for dust suppression.
- 6. Top soil and overburden (OB) generated during mining shall be stacked separately at earmarked areas maintaining slope as prescribed in the mining plan. The same shall be used in back filling of the mined out area as per the guidelines specified in the mining plan.
- 7. Ambient Air Quality shall be maintained inside mine lease hold area the so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt. 16.11.2009** as amended thereof from time to time.
- 8. Domestic effluent generated shall be discharged to soak pit via septic tank constructed as per BIS specification.
- 9. The mine shall abide-by the provisions of **Environment (Protection) Act, 1986** and Rules framed there under.
- 10. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To

Sri Rajat Kumar Sahoo, **Managing Director**
M/s. Dadarpali Quartz and Semiprecious Stone Mines of
M/s. Jay Jagannath Multi Mineral Private Limited (57.09 Acres or 23.104
Hectares), L-139, Baramunda Colony,
Bhubaneswar-751003

(Signature)

REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

Memo No. 5997...../ Date 16.11.2024..

Copy forwarded to the:

1. **Collector and District Magistrate**, Dist: Subarnapur
2. **D.F.O.**, Subarnapur.
3. **Chief Env. Engineer (M)**, SPC Board, Odisha, Bhubaneswar.
4. **Mining Officer**, Balangir
5. **Guard File**, Regional Office, State Pollution Control Board, Sambalpur
6. Copy to **Guard File**, State Pollution Control Board, Odisha, Paribesh Bhawan, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012.

(Signature)

REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

ofc

Tel : 0663-2950151

Email : rospcb.sambalpur@ospcboard.org

Website : www.ospcboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No. 2573 /III-CON (Operate)21/2022-23Date 31.05.2022

CONSENT ORDER

CONSENT ORDER NO. 1994 /

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application received on dt.28.04.2022 vide login ID:4163196.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

**Name of the industry: M/s. Manikeswari Minerals Bankia Quarts & Gemstone
 (Ac.52.118 dec, or 21.092 Ha)**

Name of the Occupier & Designation : Sri Rajendra Kumar Agrawal, Proprietor

Factory Address : Mouza: Bankia, P.S/Tahasil: Birmaharajpur, Dist: Subarnapur.

This consent order is valid for the period up to **31.03.2027**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity
1.	Quartz	18600 CUM/Annum
2.	Gemstone	17.5 Kg/Annum

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
1.	Domestic waste water	To soak pit via septic tank					

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard			

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air:

11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.

33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

1. The mine shall comply with all the stipulated conditions imposed in Environmental Clearance (EC) obtained vide order No. EC22B001OR154077 dt.19.04.2022 from State Environment Impact Assessment Authority (SEIAA), Odisha.
2. It shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
3. Mining activity & maximum production shall be carried out as per approved mining plan prepared for this project. Any change in mining technology/scope of working shall not be made without having necessary changes in the mining plan.
4. Wet drilling and control blasting method shall be adopted to reduce air pollution in drilling & blasting operation.
5. The following measures are to be further implemented to reduce air pollution during transportation of ordinary stone.
 - Over loading of tippers/trucks and consequent spillage on the roads shall be avoided.
 - Regular cleaning of spillage material if any from transportation roads shall be done

- Water sprinkling shall be carried out in the haul roads & other transportation roads for dust suppression.
6. Top soil and overburden (OB) generated during mining shall be stacked separately at earmarked areas maintaining slope as prescribed in the mining plan. The same shall be used in back filling of the mined out area as per the guidelines specified in the mining plan.
 7. Ambient Air Quality shall be maintained inside mine lease hold area the so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt.16.11.2009** as amended thereof from time to time.
 8. Domestic effluent generated shall be discharged to soak pit via septic tank constructed as per BIS specification.
 9. The mine shall abide-by the provisions of **Environment (Protection) Act, 1986** and Rules framed there under.
 10. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Rajendra Kumar Agrawal, Proprietor
M/s. Manikeswari Minerals (Ac.52.118 dec. or 21.092 Ha),
 At: Bankia, P.O: Birmaharajpur, Dist: Subarnapur.

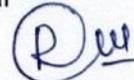


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur

Memo No. 2574...../Dt. 31.05.2022
 Copy forwarded to the

- i) **Collector & District Magistrate**, Subarnapur
- ii) **Addl. Chief Env. Engineer**, SPC Board, Odisha, Bhubaneswar.
- iii) **D.F.O.**, Subarnapur.
- iv) **Tahasildar**, Birmaharajpur, Subarnapur
- v) **Jt. Director of Geology**, Balangir
- vi) **Guard file**, Regional Office, SPC Board, Sambalpur
- vii) Copy to **Guard File**, SPC Board, Odisha, Bhubaneswar



REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur



Tel : 0663-2522305

Email : rospcb.sambalpur@ospcboard.org

Website : www.ospcboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No....1830...../III-CON (Operate)45/2015-16

Date.13.04.2022

CONSENT ORDER

CONSENT ORDER NO. 1658 /

Sub: **Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online renewal application received on **dt.30.03.2022** vide login ID:**4127484**.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: **M/s. Manikeswari Minerals**
(Ac.12.09 dec, or 4.892 Ha)

Name of the Occupier & Designation : **Sri Rajendra Kumar Agrawal, Proprietor**

Factory Address : **Mouza: Bhutiapali, Chauka & Gopapali, P.O: Mursundhi,**
P.S/Tahasil: Birmaharajpur, Dist: Subarnapur.

This consent order is valid for the period up to **19.09.2026**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

SI. No.	Product	Quantity (TPA)
1.	Quartz	24738

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
1.	Domestic waste water	To soak pit via septic tank					

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard			

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.

11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.

33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

1. The mine shall comply with all the stipulated conditions imposed in Environmental Clearance (EC) obtained vide order No. 13705 dt.30.12.2016 from District Environment Impact Assessment Authority (DEIAA), Subarnapur.
2. It shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
3. Mining activity & maximum production shall be carried out as per approved mining plan prepared for this project. Any change in mining technology/scope of working shall not be made without having necessary changes in the mining plan.
4. Wet drilling and control blasting method shall be adopted to reduce air pollution in drilling & blasting operation.
5. The following measures are to be further implemented to reduce air pollution during transportation of ordinary stone.
 - Over loading of tippers/trucks and consequent spillage on the roads shall be avoided.
 - Regular cleaning of spillage material if any from transportation roads shall be done

- Water sprinkling shall be carried out in the haul roads & other transportation roads for dust suppression.
- 6. Top soil and overburden (OB) generated during mining shall be stacked separately at earmarked areas maintaining slope as prescribed in the mining plan. The same shall be used in back filling of the mined out area as per the guidelines specified in the mining plan.
- 7. Ambient Air Quality shall be maintained inside mine lease hold area the so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt.16.11.2009** as amended thereof from time to time.
- 8. Domestic effluent generated shall be discharged to soak pit via septic tank constructed as per BIS specification.
- 9. The mine shall abide-by the provisions of **Environment (Protection) Act, 1986** and Rules framed there under.
- 10. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Rajendra Kumar Agrawal, Proprietor
M/s. Manikeswari Minerals (Ac.12.09 dec. or 4.892 Ha),
 At: Bhutiapali, P.O: Mursundhi, Dist: Subarnapur.


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur

Memo No.....1831...../Dt...13.04.2022
 Copy forwarded to the

- i) **Collector & District Magistrate**, Subarnapur
- ii) **Chief Env. Engineer (M)**, SPC Board, Odisha, Bhubaneswar.
- iii) **D.F.O.**, Subarnapur.
- iv) **Tahasildar**, Birmaharajpur, Subarnapur
- v) **Mining Officer**, Balangir
- vi) **Guard file**, Regional Office, SPC Board, Sambalpur
- vii) Copy to **Guard File**, SPC Board, Odisha, Bhubaneswar


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur



OFFICE OF THE REGIONAL OFFICER, BALANGIR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 Koshal Chowk, Palace Lane, Balangir -767001

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No. 891...../CTO/524/2024-25

“By Regd Post”
 Date. 27.02.2025/

CONSENT ORDER

CONSENT ORDER NO. 161/ 2024-25

Sub: **Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online renewal application received on dt. **16.01.2025**, vide Login ID: **6113764**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Mines: **M/s. Manikpur Quartz & Gemstone Mine over
 Ac.48.659 or 19.692 Ha, (Manikeswari Minerals),
 At/PO: Manikpur, Tahsil/PS: Birmaharajpur, Dist: Subarnapur**

Name of the Occupier & Designation: **Sri Rajendra Kumar Agrawal, Proprietor**

Mines Address: **At/PO: Manikpur, P.S/Tahsil: Birmaharajpur, Dist.; Subarnapur**

This consent order is valid from **31.03.2025** upto **31.03.2030**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity
1	Quartz	8600 TPA

P.T.O.

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
1.	Domestic waste water	To soak pit via septic tank					
2.	Mine Discharge Water	Reused in the process					

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard			

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.

- b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems installed or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The satisfaction of the liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall

after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.

38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

1. The mine shall comply with all the stipulated conditions imposed in Environmental Clearance obtained in the name of Lessee vide Ref No. 5047/SEIAA dt.06.06.2018 from State Environment Impact Assessment Authority (SEIAA), Odisha.
2. The mine shall not exceed the Quartz production as per the quantity mentioned in their approved mine plan year wise and consented quantity at any point of time.
3. Copy of the annual return (annual return submitted to IBM/DGM) shall be submitted every year to the Board. Environmental statement shall also be submitted every year to the Board in prescribed format.
4. It shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
5. Mining activity & maximum production shall be carried out as per approved mining plan prepared for this project. Any change in mining technology/scope of working shall not be made without having necessary changes in the mining plan.
6. Wet drilling and control blasting method shall be adopted to reduce air pollution in drilling & blasting operation.
7. The following measures are to be further implemented to reduce air pollution during transportation of ordinary stone.
 - Over loading of tippers/trucks and consequent spillage on the roads shall be avoided.
 - Regular cleaning of spillage material if any from transportation road shall be done.
 - Water sprinkling shall be carried out in the haul roads& other transportation roads for dust suppression.
8. Top soil and overburden (OB) generated during mining shall be stacked separately at earmarked areas maintaining slope as prescribed in the mining plan. The same shall be used in back filling of the mined out area as per the guidelines specified in the mining plan.
9. Ambient Air Quality shall be maintained inside mine lease hold area the so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as

prescribed by the MOEF. Govt. of India vide notification No. G.S.R. 826 (E) dt.16.11.2009 as amended thereof from time to time.

10. Domestic effluent generated shall be discharged to soak pit via septic tank constructed as per BIS specification. 9. The mine shall abide-by the provisions of Environment (Protection) Act, 1986 and Rules framed there under.
11. The mine shall abide by the provisions of Environment (Protection) Act, 1986 and rules framed there under.
12. To prevent fine practices from OB/Waste dumps being washed off during rains, deep garland type trenches all around the waste dump shall be made to arrest the fine particles. The accumulated water in the garland drains shall be passed through settling ponds to allow the silt to be settled before final discharge to surrounding environment. The treated waste water shall meet the prescribed standard of the Board.
13. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The drains shall be regularly desilted and maintained properly.
14. Mine drainage water, shall be treated properly in oil grease & trap, adequate size settling tanks with coagulation and chemical dosing facilities and stored in harvesting pond for reuse. The mine shall explore to reuse it for dust suppression, green belt and vehicle washing. In no case the mine shall discharge water to outside.
15. The mine shall submit point wise compliances to the consent conditions by end of March intimate the status that all pollution control systems adopted for water and air quality conform to the prescribed standards.
16. The Board reserves the right to revoke/refuse consent at any time during this period or to modify/stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To

Shri Rajendra Kumar Agrawal, Proprietor
M/s. Manikpur Quartz & Gemstone Mine
Ac. 48.659 or 19.692 Ha, (Manikeswari Minerals)
At/PO; Manikpur, Tahsil/P.S: Birmaharajpur
Dist.: Subarnapur



REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, BALANGIR

Memo No. 892 /Dt. 27.02.2025

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